

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 29.01.2013**

OA No. 54/2013

Mr. C.B. Sharma, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that the respondents may be directed to entertain full medical claim of Rs. 10,89,898/- of the applicant and to release the payment of remaining amount of Rs. 7,74,743/- towards medical reimbursement along with interest from January 2012.

2. Having considered the submissions made on behalf of the applicant, I deem it proper that the ends of justice would be met if the applicant is given liberty to represent afresh before the respondents and the respondents shall consider the same.

3. Therefore, the applicant is given liberty to represent afresh before the respondents showing the relevant provision of law and in case such representation is received by the respondents, the respondents are directed to consider the same in accordance with the provision of law for release of payment in question and shall pass a reasoned and speaking order expeditiously but in any case not beyond the period of three months from the date of receipt of a copy of the representation from the applicant.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant is at liberty to challenge the same by way of filing substantive O.A.

5. With these observations and directions, the present Original Application stands disposed of.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER

Kumawat